

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

GOVERNMENT ORDER NO:-19422-JK (LD) of 2024

DATED:- 05 - 12 - 2024

Sanction is hereby accorded to the appointment of Officer's of Forest Department as Officer Incharge (OIC) Litigation for the cases mentioned in annexure to this Government Order including Contempt Petition,if any, pending before Hon'ble Supreme Court of India / Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal or any other forum.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-

(Achal Sethi)

Secretary to Government

Dated:- 05- 12- 2024

No:-LAW-OIC/12/2024

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
4. Commissioner Secretary to Government, Forest Department.
5. Registrar General, J&K High Court, Jammu/Srinagar.
6. Principal Secretary to Hon'ble Chief Justice, High Court of Jammu and Kashmir.
7. Director Litigation , Srinagar/ Jammu.
8. Law Officer concerned
9. Officer In Charge Litigation(OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.

(Reyaz Ali Bhat)

Assistant Legal Remembrancer

Jm

Reyaz Ali Bhat
05-12-24

Annexure to the Government Order No.-19422-JK(LD) of 2024 dated 05.12.2024

S. No.	Title of the Case	OIC
1	O.A No. _____/2023 titled Varinder Kumar Sharma Vs Union Territory of Jammu and Kashmir and others	Sh. Kuldeep Raj, KAS Personnel Officer of the O/o PCCF
2	<p>OWP No. 2124/2018 titled Sadari Lal Versus J&K State & Ors.</p> <p>WPC No. 329/2024 titled Bhanu Partap Singh Versus UT of J&K & Ors.</p> <p>WPC No. 506/2024 titled Sant Enterprises Versus UT of J&K & Ors.</p> <p>WPC No. 550/2024 titled Shree Ram Stone Crusher Versus UT of J&K.</p> <p>WPC No. 558/2024 titled Rajeev Kumar & Ors Versus UT of J&K & Ors.</p> <p>WPC No. 557/2024 titled Sanjay Kumar Versus UT of J&K.</p> <p>WPC No. 581/2024 titled Balaji Stone Crusher Versus UT of J&K & Ors.</p> <p>WPC No.606/2024 titled Baba Chistiya Screening Plant, Taraf Tajwal Stone Crusher Versus UT of J&K.</p> <p>WPC No. 602/ 2024 titled Upkar Stone Crusher. Versus UT of J&K & Ors.</p> <p>OWP No. 504/2007 titled Residents of Village Chak Koor and Ors. Versus State of J&K & Ors.</p> <p>WPC No.2387 titled Inhabitants of Village Mandiwala Bandwal Jourian Jammu Versus UT of J&K & Ors.</p> <p>WPC No. 2401 of 2024 titled M/s B.D.Gupta & Co. and Anr. Versus UT of J&K & Ors.</p> <p>WPC No. 2493/2024 titled Kailashpati Brick Kiln & Anr. Versus UT of J&K & Ors.</p> <p>WPC No. 2498/2024 titled M/s ABK Durga Stone crusher through Janak Raj Versus UT of J&K & Ors.</p> <p>WPC No.2554 of 2024 titled Jai Kiln & Anr. Versus Union Territory of J&K and Ors.</p>	Ms Shaveta Jandial, IFS, Regional Director , PCC, Jammu,

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	LPA of 2024 titled Pooja Devi Proprietor M/s Keshav Industries Jourian, Jammu Versus Inhabitants of Village Mandiwala Bandwal Tehsil Jourian Jammu and Ors.	
3	SWP No. 424/2018 titled Mushtaq Ahmed Vs State of J&K & Ors.	Mr. Shabir Ahmad Baba, Under Secretary

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